

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.31/MP/2018

Subject : Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non-Executives & workmen) of NLCIL Power Stations w.e.f 1.1.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14

Petitioner : NLC India Limited

Respondent : TANGEDCO & others

Petition No.32/MP/2018

Subject : Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non-Executives & workmen) of NLCIL Mines w.e.f 1.1.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14

Petitioner : NLC India Limited

Respondent : TANGEDCO & others

Date of hearing : **5.4.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, NLC
Ms. Anushree Bardhan, Advocate, NLC
Ms. Poorva Saigal, Advocate, NLC
Shri S.Gnana Prabhakaran, NLC

Record of Proceedings

Learned counsel for the Petitioner, NLC submitted that these Petitions have been filed for recovery of increase in O & M expenses considering the wage revision and other pay hikes to employees (Non- Executives & workmen) in respect of its Power stations and the Mines for the period 1.1.2012 to 31.3.2014.



2. The Commission, after hearing the learned counsel admitted these Petitions and directed to issue notice to Respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served, on or before **16.4.2018**. The Commission also directed the Respondents to file reply by **4.5.2018**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **11.5.2018**. Pleadings shall be completed by the parties prior to the date of hearing.
4. Matter shall be listed for hearing on **22.5.2018**.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

